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Title: Message received from Rajya Sabha regarding passing of the Inland Vessels (Amendment) Bill, 2007 and Warehousing (Development and Regulation) Bill, 2007 on its sitting held on 22.08.2007.

**SECRETARY-GENERAL:** Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Inland Vessels (Amendment) Bill, 2007 which has been passed by the Rajya Sabha at its sitting held on the 22<sup>nd</sup> August, 2007."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 22<sup>nd</sup> August, 2007 agreed without any amendment to the Warehousing (Development and Regulation) Bill, 2007 which was passed by the Lok Sabha at its sitting held on the 15<sup>th</sup> May, 2007."

2. Sir, I lay on the Table the Inland Vessels (Amendment) Bill, 2007, as passed by the Rajya Sabha on the 22<sup>nd</sup> August, 2007.

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**12.02 hrs.**